



2026:AHC-LKO:22114

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 2613 of 2026

Kamal Shukla And Another

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Home Lko.
And Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ankit Dubey, Amar Nath Dubey
Counsel for Opposite Party(s)	:	G.A., Anil Kumar Yadav

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

Mr. Anil Kumar Yadav, Advocate has put in appearance by filing Vakalatnama on behalf of the opposite party no.2 and the same is taken on record.

Heard learned counsel for the applicant, learned counsel for the State, Mr. Anil Kumar Yadav, learned counsel for the opposite party no.2 and perused the record.

By means of the instant application, the applicants have prayed for quashing of the criminal proceeding of Criminal Misc. Case No.25163/2016, arising out of charge sheet dated 11.12.2015 relating Case Crime No. 1043/2015, U/S-457, 380, 411 IPC, Police Station-Thakurganj, District-Lucknow, State of U.P. Versus Akash Kishor Mishra and others as well as impugned summoning order dated 28.05.2016 passed by the learned Special Additional Chief Judicial Magistrate (AP) Lucknow.

Learned counsel appearing for the applicants submits that due to some misunderstanding the instant FIR was lodged and thereafter the parties sat together and they have settled their dispute and that too has been reduced in writing as a compromise deed dated 05.09.2025. Adding his arguments, he submits that now the parties have put their all disputes at rest by way of executing compromise

deed and thus further criminal proceedings against the present applicants would be a futile exercise and amount to harassment of the applicants.

Adding his arguments, he also submits that this Hon'ble Court vide order dated 16.09.2025 has referred the matter for compromise verification in Application U/S 482 Cr.P.C./528 of B.N.S.S. bearing No. 7854 of 2025 and in compliance of the aforesaid order, both the parties have appeared before the court below and the compromise deed dated 05.09.2025 has been verified in presence of all concerned parties and the order of verification was passed on 18.10.2025 by the learned Additional Chief Judicial Magistrate-Vth, Lucknow. He next added that now the matter has been compromised between the parties, and as such the proceedings of Criminal Case No.25163 of 2016 (State of U.P. versus Akash Kishor Mishra and others) arising out of Case Crime No. 1043 of 2015, under Sections 457,380,411 of I.P.C., Police Station-Thakurganj, District - Lucknow may be quashed.

On the other hand, learned counsel for the opposite party no.2 has also supported the version of the applicants and submits that the parties have entered into compromise deed and now there is no dispute in between the parties and thus the criminal proceeding against the applicant may be dropped.

On the other hand, learned AGA appearing for the State has no objection to the contentions aforesaid.

Considering the aforesaid submissions of the learned counsel for the parties, I find that compromise has been entered into between the parties on 05.09.2025 and said compromise has been verified on 18.10.2025 and, now, as per the statement of learned counsel for the parties, they do not want to press the aforementioned State versus Akash Kishor Mishra and others, arising out of aforementioned Case Crime No.1043 of 2015.

In view of the above, as the applicants and opposite parties have

entered into compromise on 05.09.2025 and no grievance remains to be agitated and as such, further criminal proceedings in the aforementioned criminal case are liable to be set aside in view of the Judgements of the Apex Court rendered in **B.S. Joshi and others Vs. State of Haryana and another (2003)4 SCC 675; Nikhil Merchant Vs. Central Bureau of Investigation[2008]9 SCC 677; Manoj Sharma Vs. State and others (2008) 16 SCC 1; Gian Singh Vs. State of Punjab (2012) 10 SCC 303; and Narindra Singh and others Vs. State of Punjab (2014) 6 SCC 466.**

Resultantly, proceedings of Case Crime No. 1043 of 2015, under Sections 457,380,411 of I.P.C., Police Station-Thakurganj, District - Lucknow, are hereby **quashed**.

The compromise deed shall be part of this order.

Consequences to follow.

The application is **allowed** accordingly.

(Shree Prakash Singh,J.)

March 30, 2026

AKS